

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 206**  
**CA-(CAA)-23/ND/2023**

**IN THE MATTER OF:**

**Apollo Breweries Pvt. Ltd. &**

**... Applicant/Petitioner**

**Ors. With Circle Trade Overseas Pvt. Ltd.**

**{Demerged Company}**

**Under Section: 230-232**

**Order delivered on 02.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As prayed by the Ld. Counsel appearing for the Applicant, 2 weeks' time is granted for placing the facts on record in the evolved format/chart. A copy of the format may be acquired by the Ld. Counsel for the Applicant from the Court Officer during the course of the day.

List on 05.04.2024.

In the meantime, the Jurisdictional Assessing Officer (ITO) as also the authorities such as RD and RoC should ensure that their report is file.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**